## [TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

## Government of India Ministry of Finance Department of Revenue Central Board of Excise and Customs

## Notification No. 80/ 2014 -Customs (N.T.)

New Delhi, the 16th September, 2014 25, Bhadrapada, 1936 Saka

G.S.R.--(E). - In exercise of the powers conferred by sub-section (1) of section 4, read with sub-section (1) of section 5 of the Customs Act,1962 (52 of 1962), and in supersession of the notification of the Government of India in the Ministry of Finance, Department of Revenue, No. 27/2009-CUSTOMS (N.T.), dated the 17<sup>th</sup> March, 2009, published vide number G.S.R. 173(E), dated the 17<sup>th</sup> March, 2009, except as respects things done or omitted to be done before such supersession, the Central Board of Excise and Customs hereby appoints the following officers specified in column (2) of the Table below as the officers of Customs having jurisdiction over the area mentioned in column (4) and of the rank specified in the corresponding entry in column (3) of the said Table, namely:-

## **TABLE**

Sl.No.	Officers of Directorate General of Central Excise Intelligence	Rank of Officer of Customs	Area of jurisdiction
(1)	(2)	(3)	(4)
1.	Principal Director General	Principal Chief Commissioner of Customs	Whole of India
2.	Principal Additional Director General	Principal Commissioner of Customs	
3.	Additional Director General	Commissioner of Customs	
4.	Additional Director	Additional Commissioner of Customs	
5.	Joint Director	Joint Commissioner of Customs	
6.	Deputy Director	Deputy Commissioner of Customs	
7.	Assistant Director	Assistant Commissioner of Customs	

8.	Senior Intelligence Officer	Superintendent / Appraiser
9.	Intelligence Officer	Inspector/ Preventive Officer/Examiner

2. This notification shall come into force with effect from 15<sup>th</sup> October, 2014.

(R.P.Singh) Director to the Government of India

[F.No 437/48/2014-Cus IV (Pt.)]